

FORM A

(See Sub-Rule (1) of Rule 9)

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. KANEL INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KANEL INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	29/01/1992
3.	Authority under which corporate debtor is incorporated / registered.	ROC – Ahmedabad, Gujarat
4.	Corporate Identity No. of Corporate Debtor.	L15140GJ1992PLC017024
5.	Address of the registered office and principal office (if any) of corporate debtor.	Registered office : 203/Abhijeet Buildings, Near Mithakhali 6 Road, Ellisbridge, Ahmedabad -380006,Gujarat
6.	Insolvency commencement date in respect of corporate debtor.	03/12/2021
7.	Estimated date of closure of insolvency resolution Process.	01/06/2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional.	Mr. Prashant Bharkat Kumar Patel IBBI REGISTRATION NO.: IBBI/IPA-002/IP- N00827/2019-2020/12627
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	Address: 51, Hariom Villa, Near Iscon Flower Flats, Bopal Ghuma Road, Ahmedabad- 380058 Mail Id: prashant167@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	409, West Face, Nr Bagbhan Party Plot Cross Road Zydus Hospital Road, Thaltej, Ahmedabad-380059 Email : cirp.kanel@gmail.com
11.	Last date for submission of claims	23/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/home/downloads (b) Details of Authorised representative: N.A

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a Corporate Insolvency Resolution Process against Kanel Industries Limited on 03/12/2021. Copy of order available to Interim Resolution professional on 09/12/2021 by NCLT Ahmedabad Bench.

The creditors of Kanel Industries Limited are hereby called upon to submit their claims with proof on or before 23rd December, 2021 to the Interim Resolution Professional at the address mentioned at entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10th December 2021
Place: Ahmedabad




Prashant Bharatkumar Patel
Interim Resolution Professional
IBBI/IPA-002/IP-N00827/2019 2020/12627
Kanel Industries Limited
(Under Corporate Insolvency Resolution process)